

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2021

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.

Date of Hearing : 21.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Parties Present : Ms Shakshi Kapoor, Advocate, AREPRL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Shri Mridul Chakravarty, Advocate, FBTL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Anand Ganesan, Advocate, PGCIL
Ms. Neha Garg, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that in view of the certain subsequent developments that have occurred after the filing of the Petition, the Petitioner may be permitted to move an IA seeking amendment to the prayers made in the Petition. Learned counsel pointed out that earlier Long-Term Access granted to the Petitioner was relinquished by the Petitioner and it then applied for the LTA afresh against which CTUIL has already operationalized the LTA for the capacity of 296 MW. Learned counsel added that generating stations located with the Petitioner's Solar Park have also commenced the generation in the month of October, 2022. He urged for continuation of interim relief granted by the Commission vide Record of Proceedings for the hearing dated 9.3.2022 while adding that the outstanding dues against the Petitioner do not exceed the amount of BG furnished by the Petitioner as observed therein.

2. The representative of the Respondent No.3, PGCIL pointed out that the Petitioner has not mapped the Respondent on the e-filing portal of the Commission

and accordingly, be directed to map PGCIL as party Respondent on the e-filing portal.

3. Learned counsel for the Respondent No.1, CTUIL sought liberty to file reply, if any, to the IA to be moved by the Petitioner seeking amendment to Petition.

4. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Petitioner to file IA as above within a week with copy to the Respondents, who may file their reply/response thereon within three weeks thereafter and the Petitioner may rejoinder thereof within two weeks thereafter. The Commission further directed the Petitioner to ensure all the Respondents are mapped on the e-filing portal. The Commission further observed that the interim directions issued vide Record of Proceedings for the hearing dated 9.3.2022 shall continue till the next date of hearing.

2. The Petition along with IA to be filed by the Petitioner shall be listed for hearing on 11.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**